

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**MA No.060/00755/2017 IN
ORIGINAL APPLICATION NO.060/00542/2017**

Chandigarh, this the 23rd day of November, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

...

Kapil Dev Sharma S/o Sh. Shiv Sharan Sharma, aged 59 years, working as Assistant Director (O.L.), O/o Principal Commissioner, Central Excise Commissionerate, Chandigarh-I, Sector 17, Chandigarh, Resident of H.No.4097-G, Custom Colony, Sector 37-C, Chandigarh (Group-A).

....APPLICANT

(Present: Mr. Rohit Sharma, Advocate)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, North Block, New Delhi.
2. The Member, Central Excise and Customs Board, Ministry of Finance, Department of Expenditure, North Block, New Delhi.
3. Chief Commissioner, Central Excise Commissionerate, C.R. Building, Sector 17, Chandigarh.

....RESPONDENTS

(Present: Mr. Ram Lal Gupta, Advocate)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 03.09.2015, followed by reminder dated 15.04.2016 (Annexure A-5

colly), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the parties, having gone through the record with their valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant main Original Application is disposed of with the direction to The Chief Commissioner, Central Excise Commissionerate, (respondent no.3) to sympathetically consider and decide the indicated representation, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

(PRAVEEN MAHAJAN)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 23.11.2017.

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